

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION No. 464

TO BE ANSWERED ON 6TH FEBRUARY, 2023 / MAGHA 17, 1944 (SAKA)

Discriminatory Guidelines

464. SHRI S. VENKATESAN:
SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:
SHRI NATARAJAN P.R.:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that discriminatory guidelines have been issued by Indian Bank which deemed pregnant women with over three months pregnancy as 'temporarily unfit' to join the bank;

(b) if so, the details thereof;

(c) whether the Government has taken any action against the bank in light of the discriminatory guidelines;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the corrective steps being taken by the Government to address this issue?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(DR. BHAGWAT KARAD)

(a) to (e): Indian Bank has informed that no discriminatory guidelines have been issued by the Bank, which deemed pregnant women with over three months pregnancy as 'temporarily unfit' to join the bank. It has also been informed by the bank that so far no female candidate has been denied employment on the ground of pregnancy and the bank is not engaged in any gender discriminatory practices.

Bank has further informed that while giving mandate to Institute of Banking Personnel Selection (IBPS) for recruitment in bank, it has not set any such criteria that pregnant woman, more than three months, would be considered temporarily unfit for the job.
